

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
IB-311(ND)/2023

IN THE MATTER OF:

M/S India Resurgence ARC Private Limited

.....**APPLICANT/PETITIONER**

Vs

SGS Construction & Developers Private Limited

.....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 16.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv, Mr. Apoorv Agarwal,
Mr. Angad Verma, Mr. Nikhil Mehndiratta,
Mr. Toyesh Tewari, Adv. Vaishnavi Prakash.

For the Respondent :

ORDER

Heard the submissions made by Mr. P. Nagesh, Learned Senior Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant is directed to serve notice along with a copy of this petition to the Respondent by all modes and file proof of service along with an affidavit within one week. The Respondent shall file its reply affidavit within one week after receipt of notice.

List the matter on **08.06.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)